

Permanent Employees of Defence Ministry transferred to Public Undertakings

4117. SHRI DOONGAR SINGH : Will the Minister of DEFENCE be pleased to state:

(a) how many permanent Government servants in his Ministry have been transferred to Public Undertakings during the last five years; and

(b) whether pro rata pensionary benefits were given to such persons and if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Two.

(b) While in one case, the pro rata pensionary benefits have already been sanctioned, the second case for grant of similar benefits is under process.

Racket in Export Garment in Bombay

4118. SHRI SUDHIR KUMAR GIRI: Will the Minister of COMMERCE be pleased to state:

(a) whether the attention of Government has been drawn to a news item appearing in the 'Times of India' dated 5th August 1982 regarding the racket in export-garment in Bombay;

(b) whether it is a fact that powerloom and mills-made fabrics are in reality easing out handlooms;

(c) whether any suggestion has been put forth by the garment exporters to review the inspection system of quality control; and

(d) the steps taken by Government so far in the matter?.

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) Exports of various types of textiles depend on various factors like consumer preference, market demand price factor, economic conditions in the importing countries etc. from time to time. The demand for certain types

of handloom textiles in some importing countries is reported to have slackened recently.

(c) Yes, Sir. Suggestions have been received on behalf of the garment exporters that the prevailing inspection system in respect of garments may be modified in view of the increase in export of readymade garments over the years and increased quality consciousness among exporters themselves.

(d) Government has instructed the Textiles Committee that inspection should be done with reference to Rules and Regulations laying down objective and verifiable criteria.

उद्योगपतियों के परिसरों पर सीमा शुल्क और उत्पादन शुल्क वालों के छापे

4119. श्रीमती किशोरी सिन्हा :

श्री फलचन्द बर्मा :

डा० सुब्रह्मण्यम स्वामी :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सीमाशुल्क और उत्पादन शुल्क विभाग ने सितम्बर, 1982 में 4 बड़े शहरों के कुछ उद्योगपतियों के घरों में छापे मारे थे ;

(ख) यदि हाँ, तो उन उद्योगपतियों का ब्योरा क्या है और इन छापों में पकड़े गए सामान का ब्योरा क्या है ;

(ग) उनके विरुद्ध क्या कार्यवाही को गई है और क्या सरकार का विचार इस सम्बन्ध में अनुवर्ती कार्यवाही करने का है; और

(घ) यदि हाँ, तो तत्सम्बन्धी ब्योरा क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री पट्टाभि रामा राव) : (क) से (घ) सूचना एकत्र की जा रही है और लोक सभा के पटल पर रख दी जाएगी ।